

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.399 of 2011

Excise Appeal No.400 of 2011

(On behalf of Appellant)

(Arising out of Order-in-Original No.07/Commissioner/CE/Haldia/Adjn./2011 dated 28.02.2011 & 08/Commissioner/CE/Haldia/Adjn./2011 dated 28.02.2011 both passed by Commissioner of Central Excise, Haldia)

M/s Ramswarup Lohh Udyog Limited

Sahachak,Tata Metaliks Road, P.O. Rakha Jungle, Kharagpur, Midnapur,West Bengal

Appellant

VERSUS

Commissioner of Central Excise, Haldia

15/1, Strand Road, Kolkata-700001

Respondent

APPEARANCE :

Ms.Bhawna Singh, Advocate for the Appellant

Shri P.K.Ghosh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...77156-77157/2023

DATE OF HEARING : 27.09.2023

DATE OF DECISION : 27.09.2023

Per Ashok Jindal :

Today, when the matters were called, the Id.Counsel for the appellants submits that the appellant has gone to National Company Law Tribunal (NCLT). Thereafter, the matter is pending there. In that circumstances, she prays for withdrawal of their appeals.

2. In view of the above, the prayer of the Id.Counsel is allowed and the appeals are dismissed as withdrawn.

(Dictated and Pronounced in the open court)

Sd/-

(Ashok Jindal)
Member (Judicial)

Sd/-

(K.Anpazhakan)
Member (Technical)

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